

Kerala Agricultural University (Amendment) Act, 2001

16 of 2001

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Kerala Agricultural University (Amendment) Act, 2001

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An Act further to amend the Kerala Agricultural University Act, 1971. WHEREAS it is expedient furtherto amend the Kerala Agricultural University Act, 1971, for the purposes hereinafter appearing; BE it enacted in the Fifty-second Year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Kerala Agricultural University (Amendment) Act, 2001.

(2) It shall come into force at once.

2. Amendment Of Section 2 :-

In section 2 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act,) clause (18) shall be omitted.

3. Amendment Of Section 3 :-

In section 3 of the principal Act, in sub-section (1), the words "a Pro-Vice-Chancellor, if any" shall be omitted.

4. Amendment Of Section 10 :-

In section 10 of the principal Act,--

(i) under the heading "Ex-officio Members",--

(a) item (4) shall be omitted;

(b) for item (5), the following item shall be substituted, namely:--

"(5) The Principal Secretary, Secretary or the Special Secretary to Government, as the case may be, in the Department of Agriculture, Finance, Fisheries and Animal Husbandry;";

(c) in item (10), for the words " the Chief Conservator of Forests", the words "the Principal Chief Conservator of Forests" shall be substituted;

(d) for items (11), (12),(13),(14) and (15), the following items shall be substituted, namely:--

"(11) the Chairman, Rubber Board;

(12) the Chairman, Spices Board;

(13) the Chairman, Marine Products Export Development Authority;

(14) the Director, Central Plantation Crops Research Institute;

(15) the Director, Kerala Forest Research Institute;

(16) one representative of the Indian Council of Agricultural Research;

(17) the Member of the Legislative Assembly representing the constituency in which the headquarters of the University is situated.";

(ii) for the items under the heading "Elected Members", the following items shall be substituted, namely:--

"(1) four members elected according to the principles of proportional representation by means of single transferable vote by the Members of the Legislative Assembly from among themselves, of whom one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe;

(2) One member elected by the Deans of Faculties of the University from among themselves;

(3) four members elected by the teachers of the University from among themselves according to the principles of proportional representation by means of single transferable vote;

(4) two members elected by the students of the University from among themselves according to the principles of proportional representation by means of single transferable vote; (5) two members elected by the non-teaching staff of the University from among themselves according to the principles of proportional representation by means of single transferable vote;

(6) Two members elected by the permanent labourers of the University from among themselves according to the principles of proportional representation by means of single transferable vote".;

(iii) for the items under the heading "Members nominated by the Chancellor", the following items shall be substituted, namely:--

"(1) four eminent Scientists in the field of agriculture and allied subjects from the concerned University or from outside;

(2) four farmers of whom one shall be a member belonging to a Scheduled Caste or Schedule Tribe and one shall be a woman;

(3) one member from the Association of Planters Kerala;

(4) two Presidents of the Grama Panchayat.".

5. Amendment Of Section 14 :-

In section 14 of the principal Act,--

(i) for the items under the heading "Ex-officio members", the following items shall be substituted, namely:--

"(1) the Vice-Chancellor;

(2) the Agricultural Production Commissioner and the Principal Secretary, Secretary or Special Secretary to Government, as the case may be, in the Finance Department;

(ii) under the heading "Other Members",--

(a) in item (4), for the words "eight non-official members", the words "five non-official members" shall be substituted;

(b) items (5) and (6) shall be omitted.

6. Amendment Of Section 17 :-

In section 17 of the principal Act, in sub-section (1), clause (b) shall be omitted.

7. Amendment Of Section 24 :-

In section 24 of the principal Act, item (4) shall be omitted.

8. Amendment Of Section 27 :-

In section 27 of the principal Act, in sub-section (11), the words "the Pro-Vice-Chancellor shall exercise the powers and perform the duties of the Vice-Chancellor and in his absence" shall be omitted.

9. Omission Of Section 29 :-

Section 29 of the principal Act shall be omitted.

10. Amendment Of Section 47 :-

In section 47 of the principal Act,--

(i) for sub-section (2), the following sub-section shall be substituted, namely:--

"(2) the annual accounts of the University shall be submitted by the Vice-Chancellor to the Government, who shall cause an audit to be carried out by the Accountant General or the Director of Local Fund Audit as they may appoint in this behalf.";

(ii) for sub-section (4), the following sub-section shall be substituted, namely:--

"(4) The Executive Committee shall submit a copy of the accounts and audit report to the Government along with a statement of action taken by the University on the audit report for the financial year ending on 31st March of the year, on or before the 1st day of March of the succeeding year and on such receipt the Government shall immediately cause the same to be laid on the table of the Legislative Assembly if it is in session, and if it is not in session in the next session immediately following such receipt.".

<u>11.</u> Amendment Of Section 57 :-

In section 57 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:--

"(2) The General Council shall, after consideration of the annual report ending on 31st March of the year, forward it to the Government with comments as may be deemed necessary on or before the 15th day of September of the succeeding year and the Government shall immediately cause a copy of the report together with its comments to be laid on the table of the Legislative Assembly, if it is in session, and if it is not in session in the next session immediately following such receipt".

12. Dissolution Of The General Council :-

(1) Notwithstanding anything contained in the principal Act or the Statutes made thereunder, on and from the date of commencement of the Kerala Agricultural University (Amendment) Act, 2001, the General Council of the Kerala Agricultural University shall stand

dissolved and all the members of the said Council shall be deemed to have vacated their offices as such, on such dissolution.

(2) The General Council dissolved under sub-section (1) shall be reconstituted in accordance with the provisions of the principal Act, within a period of six months from the date of such dissolution.

(3) The Chancellor may, by nomination, constitute the General Council to exercise the powers and perform the functions of the General Council during the period between the dissolution of the General Council under sub-section (1) and the reconstitution of the same under sub-section (2).